

Ministry of Finance
(Department of Revenue)
(CENTRAL ECONOMIC INTELLIGENCE BUREAU)
(COFEPOSA UNIT)

ORDER

New Delhi, the 29th June, 2015

Whereas the Joint Secretary to the Government of India, specially empowered under sub-section (1) of section 3 of the Conservation of Foreign Exchange and Prevention of smuggling Activities Act, 1974 (52 of 1974) issued order F.No. 673/11/2015-Cus.VIII dated 31.03.2015 under the said sub-section directing that Shri Syed Ali Furkhan, S/o Shri Syed Usman, R/o Tuhaira Villa Ambari Garden, Jail Road, Bhatkal, Navayat, Goa, with a view to preventing him from indulging in abetting the smuggling of goods, engaging in transporting or concealing or keeping smuggled goods or dealing in smuggled goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or is concealing himself so that the order cannot be executed.

3. Now therefore, in exercise of the power conferred by clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Director General of Police, Government of Goa, Panaji, within 7 days of the publication of this order in the official Gazette.

[F.No. 673/11/2015-Cus.VIII]

ARCHANA PANDEY TIWARI, jt. Secy.